

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF RAISEN MARKETING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAISEN MARKETING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03.02.2012
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52209MP2012PTC027630
5.	Address of the registered office and principal office (if any) of corporate debtor	G-II, 119 A, Gulmohar Colony, Bhopal, Madhya Pradesh, India, 462039
6.	Insolvency commencement date in respect of corporate debtor	30.01.2026 (copy of order received on 02.02.2026)
7.	Estimated date of closure of insolvency resolution process	29.07.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Amrish Kumar Chourasia Regn No: IBBI/IPA-002/IP-N00843/2019-2020/12687
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 102, Vyanktesh Vihar, Near Aradhana Nagar, Chhota Bangarda, Indore, Madhya Pradesh, 452005 Email: amrishchourasia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: B-107, Prakrati Corporate, 18/2, Y N Road, Near Malwa Mill Square, Indore-452003 (M.P.) India Email: cirp.raisenmarketing@gmail.com
11.	Last date for submission of claims	16.02.2026 (14 days from the date of receipt of order i.e. 02.02.2026)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: the relevant form can be downloaded from https://ibbi.gov.in/en/home/downloads (b) Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Indore bench has ordered the commencement of a Corporate Insolvency Resolution Process of M/s. Raisen Marketing Private Limited on 30.01.2026 (copy of order received on 02.02.2026), vide order no. C.P. (IB)/25(MP)2024.

The creditors of Raisen Marketing Private Limited are hereby called upon to submit their claims with proof on or before 16.02.2026 (14 days from the date of receipt of order i.e. 02.02.2026), to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.


A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [in Form CA]- Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date:04.02.2026
Place: Indore



IBBI Regn. No. IBBI/IPA-002/IP-N00843/2019-2020/12687


Amrish Kumar Chourasia
 Interim Resolution Professional
 Raisen Marketing Private Limited
 AFA valid till:31.12.2026

